

(20)

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

C.A. No. 838/93
T.A. No. _____

DATE OF DECISION: 7-11-96

J Ramaiah & 4 others

PETITICHER (S)

K. Venkateswara Rao

ADVOCATE FOR THE PETITICHER (S)

VERSUS

Union of India, rep. by
The Director General

D/o Telecom, Delhi & two others

RESPONDENT (S)

N.V. Raghava Reddy

ADVOCATE FOR THE
RESPONDENT (S)

THE HON'BLE Mr. H. RAJENDRA PRASAD, MEMBER (ADMN.)

THE HON'BLE Mr. B.S. JAI PRAMESHWAR, MEMBER (AUDL.)

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgement ?
4. Whether the Judgement is to be circulated to the other Benches ?

Judgement delivered by Hon'ble Mr. H. Rajendra Prasad, M(A)

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.838/93

dt. 7-11-96

Between

1. J. Ramaiah
2. S. Venkateiah
3. P. Nageswar Rao
4. G. Laxmi Mohan Rao
5. K. Veeraiah chowdary

: Applicants

and

1. Union of India, rep. by
the Director General
Dept. of Telecommunications
Delhi

2. Chief General Manager
Telecommunications, AP Circle
Doorsanchar Bhavan
Hyderabad

3. Telecom District Engineer
Nalgonda

: Respondents

Counsel for the applicants

K. Venkateswara Rao
Advocate

Counsel for the respondents

N.V. Raghava Reddy
Addl. SC for Central Govt.

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

HON. MR. B.S. JAI PARAMESHWAR, MEMBER (AUDL.)

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Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.))

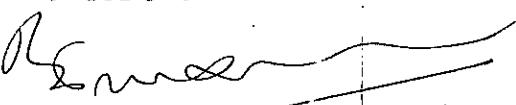
Sri K. Venkateswara Rao for the applicants and Sri N.V. Raghava Reddy for the respondents.

1. It is seen that this OA has been filed without exhausting any of the remedies in as much as no representation at all has been filed by any of the applicants to the concerned authorities. They are basing their presumed rights and claims only on a judgement delivered in some other case before Ernakulam Bench. There is no evidence to show that the applicants are themselves vigilant about their own rights and entitlements, if any.

2. No right can accrue merely on the basis of judgement delivered in some other case, whereas the fact is that the applicants themselves do not seem to have been either aware of, or made any effort to agitate, their grievance.

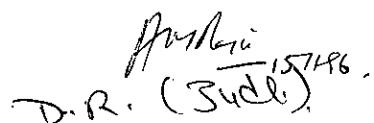
3. The OA is dismissed with a direction that they may, if so choose, ~~to~~ represent their grievances to the concerned ~~Departmental~~ authorities. If ^{any} representation is filed by them, the same shall be disposed of within 180 days of its receipt.

No costs.


(B.S. Jai Paarameshwar)
Member (Judl.)


(H. Rajendra Prasad),
Member (Admn.)

Dated : 7-11-1996
Dictated in Open Court


D.R. (Judl.)